

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "E", MUMBAI**

BEFORE SHRI NARENDRA KUMAR BILLAIYA, HON'BLE ACCOUNTANT MEMBER

AND

SHRI RAJ KUMAR CHAUHAN, HON'BLE JUDICIAL MEMBER

ITA NO. 662/MUM/2024 (A.Y: 2024-25)

M/s. Telehealth Innovations Foundation Office No. 14-A, 1 st Floor Sh Reegi Arcade Opp. Nitin Company Casting Almediard Thane - 400602 PAN: AAHCT0421A	v.	CIT (Exemption) PMT Building, Commercial complex Shankar Sheth Road Swargate, Pune - 411037
(Appellant)		(Respondent)

Assessee Represented by	:	Shri Shukdev Sadhoo & Shri Jatin Proothi
Department Represented by	:	Shri H.M. Bhatt
Date of conclusion of Hearing	:	26.04.2024
Date of Pronouncement	:	26.04.2024

ORDER

PER NARENDRA KUMAR BILLAIYA (AM)

1. This appeal filed by the assessee is preferred against the order of Learned Commissioner of Income-Tax (Exemption), Pune [hereinafter in

short "Ld. CIT(E)"] dated 16.01.2024 by which the Ld. CIT(E) rejected the application filed by the assessee under section 80G of Income-tax Act, 1961 (in short "Act").

2. Before us, counsel for the assessee fairly submitted that since the due date has been extended by the CBDT, the assessee may be allowed to withdraw the appeal. On such concession, the appeal is dismissed as withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the open court on 26th April, 2024.

Sd/-
(RAJ KUMAR CHAUHAN)
JUDICIAL MEMBER

Mumbai / Dated 26.04.2024
Giridhar, Sr.PS

Sd/-
(NARENDRA KUMAR BILLAIYA)
ACCOUNTANT MEMBER

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

//True Copy//

BY ORDER

(Asstt. Registrar)
ITAT, Mum